of this matter? Please excuse me. I do not want to interrupt the hon Member. This is for your information. Those mills that have always been known as good paymasters and regular payers have found excuses and are not paying the regular prices. For instance, take the Hindustan Sugar Mills at Gola Gokarnath. They are not paying the proper price. This is something which is now brewing up. They are detaining the money. They are not paying it. It never happened for the last 35—40 years, Madam. Now, under one pretext or the other they are withholding payment. The result is): कि किसान के लिए आप जो प्लीड कर रहे हैं, वह तो यों ही मर रहा है। अब समझ में नहीं आता कि समस्या का हल किस प्रकार हो।

श्री सुरजीत सिंह बरनाला : शुगर की प्राइसेज बहुत ज्यादा गिर जाने की वजह से यह सारी समस्या पैदा हुई और शुगर ज्यादा पैदा हो जाने के कारण ऐसा हुआ क्योंकि 65 लाख टन के करीब शुगर पैदा हो गई और भाव सवा दो के भी नीचे गिर गए हैं। इसलिए यह समस्या पैदा हुई है। जैसा आप बता रहे हैं कि कुछ ऐसी मिलें हैं कि जिनके पास पैसा होते हुए भी वह दे नहीं रही हैं, एरियर्स नहीं दे रही हैं तो उनके खिलाफ तो कार्यवाही की जायगी। उसी के लिए यह बिल आप से पास करवाया था कि उन के खिलाफ कार्यवाही की जा सके। आलरेडी कार्यवाही की जा चुकी है, नौ मिलें तो कब्जे में ले ली गई हैं। और भी जो ऐसी मिलें होंगी जिन के एरियर्स बढ़ जायेंगे वह कब्जे में ले ली जायेंगी। सरकार उन को ले लेगी।

प्याज के बारे में श्रीमती रांगनेकर जी ने जिक्र किया। नासिक के एरिया में प्याज बहुत ज्यादा होती है। प्याज भी इस दफा हम निर्यात कर रहे हैं और हम कोशिश यह कर रहे हैं कि आइन्दा के लिए कुछ एरियाज जो ऐसे हैं जहां प्याज ज्यादा होता है उन का प्रोडक्शन और बढ़ा कर एक्सपोर्ट के लिए डैफर मार्क उन को कर दिया जाय कि इन एरियाज से एक्सपोर्ट होता ही रहेगा फसल चाहे कैसी भी हो क्योंकि कई दफा फसल बहुत अच्छी होती है, कई दफा कम होती है, लेकिन अगर हम एक बार एक्सपोर्ट मार्केट से निकल जायं, एक साल एक्सपोर्ट न करें तो अगले साल हमारी मार्केट जाती रहती है। इसलिए हमारी कोशिश यह है कि कांस्टैंटली एक्सपोर्ट के लिए कुछ ऐसी एरियाज डैफर मार्क कर दिये जायं। जहां कि यह फसलें ज्यादा होती हैं, कहीं वेजीटेबल है, कहीं प्याज है, कहीं आलू है, यह अच्छे किस्म का कहां पैदा किया जाये जिस का कि एक्सपोर्ट मार्केट अवेलेबल है। इस बात का हमने ध्यान किया है कि एक्सपोर्ट मार्केट हम बाहर बनाएं और वह खो न जाय। प्याज के लिए हमारी खास तवज्जह है। प्याज की मांग इधर भी ज्यादा होती जा रही है। अब तो दाम कुछ बढ़े हैं। लेकिन पहले जब मार्केट में प्याज आई तो दाम गिर गए थे, तो हम ने काफी मात्रा में प्याज एक्सपोर्ट भी की। इसलिए हम कांस्टैंटली कोशिश करते रहे हैं कि किसानों की सुविधा के लिए जो भी कुछ हो सके वह किया जाय।

मैं आनरेबल मेम्बर से रिक्वेस्ट करूंगा कि वह इस को वापस ले लें।

श्रीमती अहिल्या पी. रांगनेकर : मैं वापस लेती हूं।

MR. CHAIRMAN: You wish to withdraw?

SHRIMATI AHILYA P. RANGNEKAR: Yes, Madam.

MR. CHAIRMAN: Does she have the permission of the House to withdraw the Resolution?

SOME HON MEMBERS: Yes.

The Resolution was, by leave, withdrawn.

16.06 hrs.

RESOLUTION *RE.* WAGE NEGOTIATIONS OF PUBLIC SECTOR UNDERTAKINGS

MR. CHAIRMAN: Now we go to the next resolution by Shri Robin sen.

SHRI DINEN BHATTACHARYA (Serampore): I have been authorised by Shri Robin Sen to move the resolution standing in his name.

I beg to move:

"This House expresses its grave concern at the non-implementation of the assurances given by the Government on 26 June 1978, to the central trade unions on the eve of all India strike of public sector employees which was organised on 28 June 1978 to the effect that the Bureau of Public Enterprises would not interfere in wage negotiations of public sector undertakings and the-

[Shri Dinen Bhattacharya]

Government would convene a meeting of the central trade unions to discuses a guideline and disapproves of the inaction of the Government which has resulted in a great unrest among workers of public sector undertakings and recommends to the Government to intervene and take appropriate steps so that the assurances given to control trade union are fully implemented."

Madam, the House knows that for a pretty long time since the month of December, 1977, the public sector employees were agitating for the revision of their wages and for the implementation of some assurances given to the employees.

During the month of December, there was a convention of the public sector employees where the Central Trade Unions were represented by the central leaders. There they decided that on 20th of January, they will be forced to resort to strike work in Hyderabad and Bangalore public sector undertakings and demonstrated all over the country on a single point for the right of negotiation without any interference by the Bureau of Public Enterprises or by any agency of the Government.

On this issue, there was a strike and hundreds of workers participated in it in Hyderabad and Bangalore and all over the country. There was a demonstration in Calcutta, Bombay and other cities. After that, what happened was this. Central Trade Unions have also held a convention in Delhi where it decided to call a private convention, meeting or conference of the Central Trade Unions where these issues could be discussed and programmes could be undertaken to see that the Government came forward to stick to its own assurances. The Janata Government in its manifesto clearly announced that they will look to the interest of the workers and employees and they will see that justice is done to them. But, here, in this case, after the successful strike on the 20th January in Bangalore and Hyderabad and the successful demonstration in other parts of the county, Government, to some extent, changed its attitude. But, they took this stand without the concurrence of the Bureau of Public Enerprises and the Central Government machinery that no public sector could come to a settlement on the question of wages or any other managerial matters. That was the stand. Now, they have, to some extent relaxed their attitude and decided or announced that on a time table, the employees and trade unions will negotiate with the employers and the management. This was the only change in the attitude. But today, Sir, in this House a secret circular dated 4th October 1978 issued by Additional Secretary-cum-Director General of Bureau of Public Enterprises which was read over at the time of matters under Rule 377 mention that all public sector undertaking have been directed to consult the Bureau of Public Enterprises even for entering into interim agreements and it has been further directed that no agreement should be concluded without consulting the Bureau. On the one side the workers were given to understand that on the plant level they can negotiate with the management and on the other side from the Centre a circular is being sent to the top management of the public sector enterprises that they cannot come to any settlement regarding wage, bonus or anything without the sanction of the Bureau of Public Enterprises and the Central Government agencies. This is a clear violation of the assurance given by the Janata Government not only in its manifesto but even after the formation of the government. After 28th January strike by the public sector employees and their demonstration this assurance was given but the government paid little heed to its own promises. Therefore, Sir, the Central trade unions had no other alternative but to convene a meeting and there they decided that they will convene a broader convention in the month of

March. That was the decision taken by the Central trade union leaders here in Delhi. Sir, earlier when the Industries, Petroleum, Finance and Labour Ministers called a meeting of the trade union leaders a communique was issued wherein it was agreed to set-up a machinery for drawing up a a new guideline which will not be very rigid but flexible in respect of the negotiations regarding the wage, etc. But even after this two months have elapsed. Nothing was done. In that situation, the central trade union leaders decided to convene another meeting and to discuss the whole issue further. I would like to stress upon the Government to declare what their policy is. They must come forward with a categorical statement. I want to know whether you want to give the right to the employees for collective bargaining. Collective bargaining does not mean this. Once you decide that on the plant level, you can discuss the matter with the management of that particular undertaking, on the other hand, what you do is this, you are issuing a secret circular saying, don't come to an agreement on any issue without the sanction of the Bureau of Public Enterprises and the Central Government Agencies. What is this double standard which you are adopting? It is for you to answer. If you do not do it, the workers will not sit idle. They will no longer sit quiet. They will not in any way tolerate this type of actions and inactions and violations of their own promises. They will be bound to take recourse to such action which will allow employees and employers in the public sector to negotiate and settle the matter regarding wages and so on. In the mean time a call for strike for a day was given to protest against the inaction of the Government. It took place all over the country. It was 100 per cent successful. You have seen the coal strike. The Shipping Corporation Employees are getting agitated and the steel employees are also getting agitated. This came about throughout the country on this question whether they have got the right for collective bargaining. This right has been snatched away very clandestinely by the Central Govment. Have they got no right to negotiate and settle their own demands? That is the basic question now which is facing the country.

Everybody knows what happened with regard to the employees of the LIC. The bonus dues which were due to them were not paid to them. Agitation is going on. Some days back before the Puja holidays there was another serious agitation throughout the country, by the LIC employees. It is a regret that on the one hand you say that you will look to the interest of the weaker sections. I am not dealing with the philosophy propagated here when you say, you look to the interest of the rural people and you ask the industrial workers for sacrifices. Sacrifice for what? Sir, three months back, in December, the cost of living index went up by ten points. The Central Government employees are entitled to increase in their D.A. but no steps have been taken by the Government in that direction. If the Government behaves in this way, why will the big industrialists not behave in the same manner in so far as their employees are concerned? If you look at the industrial sector impartially, you will come to realise that before it is too late, the Government must come forward with a straight-forward decision and give the right of collective bargaining to the employees. I know what happened in many cases after the negotiations had started; these ended abruptly. In the case of BHEL, in the case of Steel Plants and many other cases, the negotiations were broken without any reason and the ultimate result was that it became the breeding ground for agitation throughout the country among the public sector employees as also other employees. In our State, for two months the jute workers struck work and ultimately, the jute magnates who thought that taking the advantage of the present situation they will deny the right of revision of wages of the jute workers, had to come down and had to agree to increase their wages to the extent of Rs. 65.27

[Shri Dinen Bhattacharya]

paise. The same thing happened in respect of the engineering workers. So, the question of revision of wages has become a pattern throughout the country and if this Government takes a realistic view, objective view of the situation, it has to come to a decision and take such steps which will help the employees as well as the management to run the industries smoothly.

My main contention is that the right of collective bargaining, right of negotiations for wages or for any other demands should be there and in no way this be jeopardised by any agency like the Bureau of Public Enterprises, Labour Ministry, Home Ministry or any other Ministry. You have to take a final decision without any further loss of time. If you visit any public sector undertaking, you will see the real situation. I am speaking specially of the IDPL, Rishikesh where the workers are very much agitated. They had to fight even for the registration of their Union, for one year. Thereafter also, the management does not want to sit with them, to discuss the very elementary issues and the very nominal things that they are asking for, for a long time. If this Position continues, how long will the workers tolerate? Why should the workers not come forward with their demands straightway? And if their demand is not fulfilled, they have no other alternative but to resort to stoppage of work. The situation is already explosive. Everywhere people say that this Government is asking for increased production because it has invested so much money in the public sector. But what are they doing about the revision of wages?

The previous agreements have expired long ago. Government has no right to delay the revision. Why should you not come to an agreement? The Bureau of Public Enterprises is there, and I have mentioned about the secret circular. I do not know whether Government admits it. If not, it must come forward with a clear-cut statement that it was not their circular. I do not see any reason why this secret circular was issued. This issue was raised by others also on several occasions, but no satisfactory reply has yet been given. The same thing has been raised to day by our leader Com. Samar Mukherjee.

The matter is very simple, *viz.* whether you agree to give the right of collective bargaining to your own employees. If you sincerely try to settle matters, you will see that the workers can do miracles. You are asking for increased production. I have seen that when the workers are satisfied, they can surpass the target that you might have fixed. It is common knowledge that workers sometimes want to work, but the bureaucracy stands in their way. It does not supply raw materials. They do not take steps for the rehabilitation of the machines which have become old and junk, although they are taking money every year and showing them in their balance sheets, *viz.*, that so much amount has been taken for the rehabilitation of the machineries.

My humble suggestion to the Minister is this. I do not know to what extent he will be able to satisfy the House about the points I have raised. But it is now time for Government to think and scrap this secret circular, and make arrangements immediately to see that the Bureau does not stand in the way of wage negotiations, or of negotiations on any other demand of the public sector employees. With these words, I hope that the Minister will accept the Resolution.

MR. CHAIRMAN: Motion moved:

"That this House expresses its grave concern at the non-implementation of the assurances given by the Government on 26 June, 1978 to the central trade unions on the eve of all India strike of public sector employees which was organise on 28 June, 1978 to the effect that the Bureau of Public Enterprises would meeting of the central trade unions not interfere in wage negotiations of public sector undertakings and

the Government would convene a meeting of the central trade unions to discuss a guideline and disapproves of the inaction of the Government which has resulted in a great unrest among workers of public sector undertakings and recommends to the Government to intervene and take appropriate steps so that the assurances given to central trade unions are fully implemented."

Now Dr. Ramji Singh, do you want to move your amendment?

DR. RAMJI SINGH (Bhagalpur): I beg to move:

That in the resolution,—

for "intervene and take appropriate steps so that the assurances given to central trade unions are fully implemented."

substitute

"call a round table meeting of the representatives of trade unions to find out a solution by 31 March, 1979." (1)

सभापति महोदया, यह प्रस्ताव बहुत महत्व का है। आदरणीय समर बाबू ने भी इस प्रश्न को उठाया है और दीनेन बाबू ने भी इस को सपोर्ट किया है। मैं सोचता हूं कि मालिक मजदूर सम्बन्ध शांतिपूर्ण रहें ताकि उत्पादन को गति मिले, इसीलिए मेरा प्रस्ताव इतना ही है कि मजदूर संगठनों के प्रतिनिधियों की एक गोलमेज बैठक बुला कर 31 मार्च, 1979 तक इस को हल किया जाय। यह बात ठीक है कि जिस समय स्ट्राइक का नोटिस दिया गया था उस समय हमारे मंत्री खास कर के उद्योग मंत्री ने इस में पहल किया था और उन के कहने पर यह जो अखिल भारतीय हड़ताल थी इस को समाप्त किया गया। इसीलिए यह कहना इन का बहुत ठीक है कि यह सरकार का नैतिक दायित्व है कि इस सवाल को जल्दी से हल किया जाय क्योंकि जहां असंतोष होता है वहीं पर अशांति होती है।

सचमुच में यह बात ठीक है कि 26 जून की स्ट्राइक का जो समझौता हुआ था और जो होने वाली हड़ताल थी वह बहुत कुछ आर्थिक कारणों से नहीं थी थी। उस के पीछे राजनैतिक कारण थे। लेकिन जब भी ट्रेड यूनियन का कोई काम होता है तो उस के आर्थिक के साथ साथ राजनैतिक कारण भी होते हैं। असल कठिनाई तो यह है कि जो फुलिगम कमेटी बनाई गई, वेतन और मजदूरी को ले कर सारे ट्रेड यूनियन्स उस के खिलाफ पहले ही हो गए और इसना ही नहीं वह जो स्टडी ग्रुप बना था उस में भी बहिष्कार किया गया। इसीलिए वहां इस की पहले से ही आशंका थी। लेकिन यह बात तो सही है कि सरकार ने बराबर चाहा है कि स्पष्ट और मैत्रीपूर्ण वातावरण हो। इसी तरह से सरकार ने मैत्री पूर्ण ढंग से सब लोगों से मिल जुल कर के बड़ी बड़ी समस्याओं और बड़े बड़े औद्योगिक विवादों का निपटारा किया है —वाइजैग में, पोर्ट स्ट्राइक में, डाक स्ट्राइक में

"Free and frank discussion, involving unions, employees and the state governments to maintain cordial industrial relations have paid rich dividends.

इस तरह से सब को ले कर के निपटारा किया गया। लेकिन वह जो हड़ताल थी, मैं बहुत आदर के साथ अपने मित्र दीनेन बाबू से कहूंगा कि वह एक राजनैतिक कारण से थी। इसीलिए जो मेम्बर सेक्रेटरी थे, जिन को आप मजदूर नेता नहीं मानते, मैं उस के लिए कुछ नहीं कहता, लेकिन मेम्बर सेक्रेटरी ने कहा था कि —

"He has described C.I.T.U's move for its token strike on June 28 as a decision, more of a political nature than as an industrial strike."

यह स्पष्ट था कि वह राजनैतिक कारणों से था क्योंकि जब सरकार ने कहा था कि हम मिल कर के बात करने वाले हैं तो फिर टोकेन स्ट्राइक की धमकी कोई आर्थिक और औद्योगिक कारणों से नहीं कही जा सकती है। उस का उद्देश्य राजनैतिक था।

दीनेन बाबू की इस बात से मैं सहमत हूं कि सरकार ने जो कहा था उस को ले कर के अब सीधे बैठ कर के बात करनी चाहिए और इसीलिए मैं ने कालबद्ध ढंग से अपना अमेंडमेंट दिया है क्योंकि यह ठीक है कि औद्योगिक रिश्ता हमारा खराब न हो, बल्कि उस को और बढ़ना चाहिये।

सचमुच में औद्योगिक विवाद का निपटारा करने के लिए अन्तर्राष्ट्रीय मजदूर संगठन के भी कुछ निर्देश हैं। उन्होंने भी यह कहा है —

"What is necessary is to reconcile the requirements of industrial relations and distributive justice with those of economic growth and balance the rights of collective bargaining against the compulsions of rationalising the wage structure."

यह आइ०एल०ओ० की की रिपोर्ट है। इसीलिए हम यह नहीं चाहते हैं और जनता पार्टी की सरकार यह नहीं चाहती है कि मजदूरों का हड़ताल करने का जो हक है वह समाप्त किया जाय। लेकिन राजनैतिक कारणों से जो हड़ताल होती है वह देश के लिए घातक है। अभी इंग्लैंड में अब इसी तरह की

[Dr. Ramji Singh]

राजनीतिक हड़ताल की बात चल रही थी तो मिस्टर हीथ ने कहा था :

"I suggest that where there are certain issues where in the national interest the two main parties can generally agree—I think that inflation is one of those issues—then there is the right to go on strike and we could not blame one another."

मेरे कहने का मतलब यह है कि खास कर के जो सार्वजनिक संस्थायें हैं, पब्लिक एण्टरप्राइजेज हैं वह देश की सम्पत्ति हैं। समाजवाद और साम्यवाद की चर्चा हमारे दीनन बाबू और समर बाबू करेंगे तो पब्लिक इण्टरप्राइजेज सोशलिज्म और कम्युनिज्म की ही प्रतीक हैं। उनमें अगर नुकसान होता है, उनमें अगर असंतोष होता है तो इसकी जिम्मेवारी सरकार के साथ साथ आप लोगों की भी है। इसलिए एक तरफ तो मैं अपनी सरकार से कहूंगा कि जो कहा गया था कि हम समाजवाद लायेंगे, उसमें वादा-खिलाफी नहीं होनी चाहिये। साथ ही हमारे जो मजदूर नेता हैं उनसे भी मैं आग्रह करूंगा कि जब चीन और हिन्दुस्तान का सवाल बैठ कर हल किया जा सकता है तब पब्लिक एण्टरप्राइजेज को क्षति पहुंचाने का काम समाजवाद के खिलाफ़ होगा। इसलिए मैं चाहूंगा कि दोनों पार्टीज बैठ करके जल्दी से जल्दी इस चीज का फैसला करें। हमारे देश में खासकर भूतलिंगम कमेटी के कारण बहुत सी बातें आ गई हैं, हमारे स्वामी जी जो हैं, भारतीय मजदूर संगठन के, उन्होंने भी कहा है कि इसको रद्दी की टोकरी में फेंक दिया जाये। लेकिन भूतलिंगम कमेटी की रिपोर्ट के पेज 71 में लिखा है :—

In this report we are not proposing any freeze in wages. On the contrary we believe that wages should gradually increase by obtaining a appropriate share in the growth of gross national productivity.

तो मेरे कहने का मतलब यह है कि मजदूर वर्ग में जो क्रांतिकारी भावना है उसके ऊपर भी अखबारों में टिप्पणी है :

"The outright rejection by the major trade unions of Bhoothalingam Committee's report on wages, incomes and prices and their proposal for a token strike over the issue are both unfortunate and misguided."

मैं और अधिक कह कर इस सदन का अधिक समय नहीं लेना चाहता।

भूतलिंगम कमेटी की रिपोर्ट पर आपके जो भी विचार हों परन्तु पब्लिक एण्टरप्राइजेज में इस तरह का टोकन स्ट्राइक हो यह तो राजनीतिक स्ट्राइक होगी। अगर कोई राजनीतिक कारण है तो उसको आपस में मिल करके तय करना चाहिये।

इन्हीं शब्दों के साथ मैं मंत्री जी से अनुरोध करूंगा तथा मजदूर नेताओं से भी अनुरोध करूंगा कि अगर सार्वजनिक क्षेत्र में अशांति होगी, सार्वजनिक क्षेत्र में क्षति होगी तो उससे सार्वजनिक क्षेत्र बदनाम होगा और फिर पूंजीवादी वृत्ति के लोगों को कहने का अवसर होगा कि सार्वजनिक क्षेत्र खाक लेता है इसलिए कैप्टेलिज्म पर रेवर्ट बैक करना चाहिये। इसलिए इसमें जितनी जिम्मेवारी सरकार की है उतनी ही जिम्मेवारी मजदूर नेताओं की भी है। अतः मैं दोनों से ही प्रार्थना करता हूं कि इस अहम सवाल को 31 मार्च तक जरूर हल कर लिया जाये। धन्यवाद।

श्री रघुविलास पासवान (हाजीपुर) : सभापति महोदय, अभी जो भाषण इस सदन के सामने आया है उसके सम्बन्ध में मैं दो तीन बातें आपके सामने रखना चाहता हूं। पहली बात तो यह है कि, जैसा कि अभी डाक्टर साहब ने कहा, हमारे बीच में एक से एक अनुभवी और विद्वान लेबर लीडर मौजूद हैं। अभी तक दुर्भाग्य यह रहा है कि इस देश में मजदूर की परिभाषा तय नहीं की गई है जिसका नतीजा यह हो रहा है कि हम लोग जितने भी तीर छोड़ रहे हैं वह अंधेरे में ही छोड़ते हैं। जहां से हम लोग आते हैं वहां के मजदूरों में मुश्किल से हजार में एक मजदूर निकल कर बड़े-बड़े उद्योग-धंधे में जाता है। बिहार तथा उत्तर प्रदेश के देहाती क्षेत्र के खेतिहर मजदूर जो कि अपने मालिक के पास जा कर मजदूरी करते हैं उनको आज भी मुश्किल से एक या डेढ़ किलो अनाज मिलता है या फिर कभी कभी 12 आने पैसे दे दिए जाते हैं और उसके बाद भी उनसे कहा जाता है कि अगर काम नहीं करना है तो अपने घर में जा कर बैठो। उसके सम्बन्ध में दुर्भाग्य यह रहा है कि कभी सरकार के ऊपर कोई दबाव नहीं डाला गया और न कभी सरकार ने ही उनके ऊपर विचार किया। नतीजा यह है कि हिन्दुस्तान में जो गरीबी की रेखा के नीचे के जो लोग हैं उनकी ओर इस सदन का कभी कोई ध्यान ही नहीं गया। और जब कभी ध्यान खींचा जाता है तो दुर्भाग्य यह है कि हमारे पास कोई योजना नहीं है—उन के लिए काम करने की। महात्मा गांधी और कार्ल-मार्क्स का हम लोग भी बराबर नाम लिया करते हैं। महात्मा गांधी ने कहा था कि जब कभी भी हिन्दुस्तान स्वतन्त्र होगा, मैं एक ऐसे हिन्दुस्तान की स्थापना करना चाहूंगा जहां डाक्टर, वकील और मजदूर का वेतन समान होगा। दोनों के काम का अन्तर चाहे भिन्न हो, लेकिन पारिश्रमिक का निर्णय उन के श्रम के आधार पर किया जायगा। क्या यह बात आज लागू है ?

मैं बतलाना चाहता हूं—आप किसी भी डिपार्टमेन्ट को ले लें, पुलिस डिपार्टमेन्ट को ही लीजिए—उस में सब से नीचे चौकीदार होता है, जो अपने मरे हुए बेटे को भी छोड़ कर, जब उस का एस० पी०, डी० आई० जी० आयेगा, तो वह पहले उस के पीछे दौड़ पड़ता है। लेकिन उसका वेतन कितना है? मुश्किल से अभी भी 75 और 100 रुपये से अधिक नहीं है, पहले तो उस को केवल 12 रुपया महीना ही मिलता था। अभी आज ही हमारे एक साथी ने बतलाया अभी भी बहुत सी जगहों पर 2 या ढाई रुपया रोज ही मिलता है। मेरे कहने का तात्पर्य यह है कि एक तरफ वह मजदूर है जो सब से अधिक काम करता है लेकिन वेतन सब से कम मिलता है दूसरी तरफ वे लोग हैं जिन को कम काम करना पड़ता है, आई० जी० और डी० आई० जी० के पास सब से कम काम होता है, लेकिन पैसा कहीं ज्यादा मिलता है। ऐसा क्यों है? यह इस लिए है कि चौकीदार का काम करने वाला या रखवाली का काम करने वाला हमेशा गरीब का बेटा होता है और इस देश की यह परम्परा रही है कि हमेशा ऊंचे पद पर बैठने वाला बड़े लोगों का बेटा होगा। इसी लिए दोनों के वेतन और सुख सुविधा में जान-बूझ कर अन्तर रखा गया है। होना क्या चाहिये—इस प्रकार की वेतन मजदूर नीति कायम की जानी चाहिये, जिस में काम का अन्तर चाहे जितना हो, लेकिन दोनों की सुख-सुविधा, दोनों के वेतनों में समानता आय, एक और दो को समानता भी हो सकती है। लेकिन होता क्या है? महंगाई भत्ता बढ़ेगा—तो चौकीदार का महंगाई भत्ता, जो गरीब का बेटा है, उसका महंगाई भत्ता केवल 2 रुपया बढ़ेगा, लेकिन आई० ए० एस०, आई० पी० एस० का महंगाई भत्ता 200 रुपया बढ़ जायेगा। तो इस तरह से जो असमानता है, उस को हम और आगे बढ़ा रहे हैं, इस की खाई को पाटने के बजाय और ज्यादा चौड़ा कर रहे हैं।

काल-मार्क्स ने कहा था—वर्ग विहीन समाज होगा, उस की आवश्यकता के अनुसार, जिस में छोटे और बड़ का प्रश्न नहीं होगा, उसकी क्षमता के अनुसार कार्य दिया जायेगा। हम लोगों को यह देखना है कि हम उस के आधार पर आगे बढ़ रहे हैं या नहीं। सभापति महोदय, मैं आप को बतलाऊंगा कि यह जितनी भी असमानता है, इस का कारण क्या है? कभी-कभी ऐसा होता है, हम लोग राष्ट्रीयकरण की बात करते हैं और राष्ट्रीयकरण हो भी जाता है। लेकिन जब हम लोग राष्ट्रीयकरण करते हैं तो जिस फैक्ट्री का राष्ट्रीयकरण किया जाता है, वहां पर जो एम्प्लाइज काम करते हैं, वहां जो वेतन-भत्ता मिल रहा होता है, उसके अनुसार हम ग्रहण कर लेते हैं। नतीजा यह होता है कि दूसरी जगहों के एम्प्लाइज के साथ अन्तर पड़ जाता है। सर्वोच्च न्यायालय ने भी अपने फैसले में कहा थी—जो उद्योग अपने कर्मचारियों को उचित वेतन नहीं दे सकता, उसे जीवित रहने का कोई नैतिक अधिकार नहीं है, औचित्य नहीं है। लेकिन आज तक सर्वोच्च न्यायालय के द्वारा या सरकार के द्वारा उचित वेतन क्या है—इस का कहीं भी उल्लेख नहीं किया गया है। सरकार को चाहिये कि वह आगे आये और यह तय करे कि उचित वेतन क्या है? लेकिन आज तक ऐसा नहीं किया गया।

सभापति महोदय, हमने कहा है कि आज मजदूरों के नेताओं की भी बड़ी अजीब स्थिति है। हम जिस संघ के या यूनियन के नेता हैं—हमारे दिमाग में एक बात रहती है कि हमारे लेबर का कैसे उत्थान हो, हम उस के नेता कैसे बने रहें, देश का लेबर चाहे जहन्नम में चला जाये, हम को देश की कोई फिक्र नहीं रहती है। हम ऐसा चाहते हैं कि देश में ऐसा लेबर लीडर पैदा हो, जो सब को साथ ले कर चले। जो खेत में काम करने वाले मजदूर हैं, वहां पार्लियामेंट में काम करने वाले हैं, कल कारखानों में काम करने वाले मजदूर हैं सब के इंटरेस्ट की रक्षा करे उन के उत्थान की बात करें। इसलिये यदि आप एक ही बात देखेंगे तो आप की दृष्टि सामंजस्य नहीं हो सकती है। आप देखें कि अलग अलग व्यवसाय में अलग अलग वेतनमान हैं। एक बैंक का कर्मचारी है, और एक कालेज का टीचर है लेकिन दोनों के वेतन भाव में अन्तर है। बैंक का कर्मचारी अध्यापक से ज्यादा तनख्वाह पाता है। इसी तरह से दूसरी जगह काम करने वाले लोगों के वेतन में अन्तर है।

बोनस के विषय में कहा गया, मैं नहीं कहता कि बोनस गलत है या सही है। लेकिन जिस भूतलिंगम कमेटी का जिक्र किया गया, वह काफी विवादास्पद रही, उस की रिपोर्ट के बारे में बहुत ज्यादा प्रतिक्रिया हुई। मैं ने भी उस को पढ़ा था। लेकिन जो उस में अच्छाई है उस को भी देखें और जो बुराई है उस को छोड़ें। उस कमेटी की रिपोर्ट में है कि बोनस को खत्म होना चाहिये और उस के बजाये पेंशन या जीवन रक्षा जैसी चीज की व्यवस्था होनी चाहिये। बोनस द्वितीय विश्व युद्ध के समय शुरू हुआ जब उद्योगों को काफी लाभ हुआ था। उद्योगपतियों ने इनाम के रूप में बोनस शुरू किया था। बाद में भी यह व्यवस्था चलती रही और 1965 में बोनस कानून बना जिस में मजदूर को 4 परसेंट बोनस दिया गया और फिर उस को बढ़ा कर 8.33 परसेंट कर दिया गया। लेकिन अब क्या हो गया कि बोनस एक हथियार हो गया है। मैं इस को नहीं मानता हूं कि यह गलत है या सही है। लेकिन जब आप मजदूर को बोनस देने की बात कहते हैं तो जो संगठित मजदूर हैं वह तो अपनी मांग मनवा लेते हैं, और जहां उपयोगी सिद्ध नहीं हो वहां नहीं होता।

दूसरी बात भूतलिंगम समिति ने यह कही कि मजदूरी भत्ता सब का एक सा हो। आज जो बजट में टैक्स बढ़े हैं तो टूथ पेस्ट सभी को एक ही दाम पर मिलेगा चाहे वह बड़ा आदमी हो या मजदूर आदमी हो। इसलिये मंहगाई भत्ते में अन्तर नहीं होना चाहिये। डी० ए० के सम्बन्ध में निश्चित रूप से सरकार को एक समान नीति अपनानी चाहिये। सब को समान रूप से महंगाई भत्ता देना चाहिये।

तीसरी बात भूतलिंगम समिति की रिपोर्ट में कही गई है कि केन्द्र और राज्यों के वेतन मान में जो

[श्री राम विलास पासवान]

अन्तर है, म्यनिसिपैलिटी के कर्मचारियों और राज्य सरकार के कर्मचारियों के वेतन में जो अन्तर है, और जो अलग अलग सिस्टम हैं यह उचित नहीं है क्योंकि काम सब का एक ही है। तो एक किस्म के काम करने वाले को एक ही किस्म का वेतन दें। अगर अभी यह सम्भव नहीं है तो आप कमेटी मुकर्रर करें। लेकिन यह नहीं होना चाहिये कि एक जगह अगर कोई 8 घंटे काम करता है तो उस को कम मजदूरी मिले और उसके ही घंटे कोई आदमी दूसरी जगह काम करता है तो उस को ज्यादा वेतन मिले।

चौथी बात भूतलिंगम कमेटी ने कही है कि न्यूनतम वेतन मान कम से कम 150 रु० किया जाय और भी बहुत सारी चीजें हैं उस कमेटी की रिपोर्ट में। इसलिये सरकार को उस असमानता की दूरी को कम करने के लिये उपाय ढूंढने चाहियें। माननीय वर्मा जी यहां नहीं हैं, 16 मई को अखिल भारतीय मालिक संघ के 44 वें सम्मेलन का उद्घाटन करते हुए उन्होंने कहा था :

उस में उन्होंने 5 चीजें कहीं थीं—

पहली उन्होंने कही थी कि कर्मचारियों को उत्पादन वृद्धि में हिस्सा मिलेगा।

दूसरे उन्होंने कहा था कि असंगठित श्रमिकों और श्रमिकों के लिये न्यूनतम मजदूरी तय कर दी जायेगी।

तीसरे उन्होंने कहा था कि बड़े बड़े अधिकारियों के वेतन भत्ते पर नियंत्रण किया जायेगा।

चौथे उन्होंने कहा था कि गरीब की आय पर सीमा लगाना नहीं बल्कि अमीर की समृद्धि पर सीमा लगाना होगा।

पांचवें उन्होंने कहा था कि अधिक वेतन को कम करना होगा। आप इतना ही कर दें तो ठीक है। हम हमेशा से कहते हैं क्या जनता पार्टी की सरकार इतना नहीं कर सकती है कि एक और लाख के अन्तर को कम कर दे, एक और हजार के अन्तर को कम कर दे। यदि यह नहीं हो सकता तो कम से कम 1 और 20 के अन्तर में तो आइये। आज क्या है, एक तरफ एक आदमी की आमदनी 100 है और एक आदमी की एक लाख है। मैं जानना चाहता हूं कि कितना अन्तर आप रखना चाहते हैं। मैं अपनी सरकार और मंत्री जी से कहूंगा कि निश्चित रूप से आप इस की कटौती कीजिये। यदि आप गरीब, साधारण एम्प्लायी, छोटे छोटे काम करने वाले को उस के वेतन और उस की सुख-सुविधा को नहीं बढ़ा सकते हैं तो आप को एक निश्चित समय में जो बड़े बड़े अधिकारी हैं, मंत्री हैं या हम लोग जो यहां बैठे हैं, सब को इकट्ठा कर के एक सीरीज में लाना चाहिये और करना चाहिये कि कम से कम एक होगा और अधिक से अधिक 2 होगा। जब इस रेंजियों में ले आयेंगे तब एक राष्ट्रीय नीति तय कीजिये। समूचे देश के एम्प्लायज के लिये एक राष्ट्रीय नीति तय कीजिये।

महंगाई बढ़ने के सम्बन्ध में जब कभी हो हल्ला होता है कि बढ़ाओ, तो कहते हैं कि महंगाई भत्ता नहीं देंगे। महंगाई बढ़ती है तो मजदूरी करने वाला कहता है कि महंगाई भत्ता दो। लेकिन अगर आप कह देंगे कि आज एक चीज का दाम यह है और साल भर तक उसका ही पहेगा तो महंगाई भत्ता मत दीजिये लेकिन अगर एक चीज का दाम 1 परसेंट बढ़ता है तो 1 परसेंट भत्ता बढ़ाइये, 2 परसेंट बढ़ता है तो 2 परसेंट बढ़ाइये। लेकिन जब तक आप इस पर ठोस नियंत्रण नहीं रखेंगे, आप की ठोस पालिसी नहीं होगी तब तक मैं समझता हूं कि आप इस पर रोक नहीं लगा सकते हैं। मैं अपनी सरकार और मंत्री जी से आग्रह करूंगा कि यह समर्थन का मामला नहीं है बल्कि एक नीति का मामला दूसरी से जुड़ा हुआ है। अभी तक सरकार के पास इस का इलाज ही नहीं है कि बीमारी कहां है। जहां हड़ताल, घेराव या हो हल्ला होता है, वहां सरकार झुक जाती है और जो नहीं बोलता है, उस की कोई सुनने वाला नहीं है। मेरा कहना है कि आप नाड़ियन की हैसियत से देखिये, अच्छे डाक्टर की तरह बीमारी का पता लगाइये और ऐसा इलाज कीजिये जिस से बीमारी का निदान हो सके, बीमारी खत्म हो सके, नहीं तो बीमारी बराबर चलती रहती है। अगर हम बुखार कितना है, 102 डिग्री है कि 104, इस का पता नहीं लगायेंगे और इलाज करते जायेंगे, तो बीमारी खत्म होने वाली नहीं है।

इसलिये मैं आग्रह करूंगा कि देश भर के कर्मचारियों के लिये, मजदूरों के लिये एक व्यापक राष्ट्रीय नीति तय कीजिये चाहे वह संघर्ष करने वाले मजदूर हों, खेतिहर हों, कल-कारखाने में काम करने वाले हों या सरकारी दफ्तरों में काम करने वाले हों, सब के लिये एक नीति तय कीजिये। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं। धन्यवाद।

SHRI K. A. RAJAN (Trichur): I stand to support this Resolution moved by my colleague, Shri Dinen Bhattacharya.

The resolution is on the non-implementation of the assurances given by the government on 26th June, 1978 to the Central Trade Unions on the eve of the All India strike of public sector employees. So I would like just to impress upon the government that it is not a matter of just only this particular question. It overall embraces the industrial relations policy and also the approach of the government towards issues which have been already raised and discussed and in good faith agreed to by the central trade unions.

Mr. Chairman, Sir, here the whole issue came up after the publication of

the Bhoothalingam Committee Report or Study Group Report or whatever it is. The outcome of the report is the wage, income and price policy as propounded by that Committee. That created a stir all over the country. The perverted policy propounded by the Bhoothalingam Committee Report has created resentment among the organised working classes. They found that their policy was going to work against their basic wage question. So, the whole of the Central Trade Unions irrespective of their party affiliations took that issue and they convened a convention at Hyderabad. After that, they appealed to Government that the propounded policy was detrimental to the overall interests of the working-class and to the best interests of the working-class of this country and so, that policy should not be implemented or should not be taken as a guideline in evolving a national wage policy.

But this appeal was not paid much attention to by Government. Naturally, the working-class had to take to the other steps just to impress upon the Government their anxiety and their anger against this policy.

They held demonstrations all over the country. Even after that, Government did not care to come out with a declaration as to what their attitude is regarding this wage, income and price policy propounded by the Bhoothalingam Committee Report.

Mr. Chairman, I need not go into all the aspects of the report of this Committee because this is not the time to discuss that in this Resolution. On the Study Group's recommendations at least the Government had admitted on the floor of this House that it was not an accepted policy. This was only a study group's report which the Government is just studying. But, unfortunately, we found that, there is something wrong in the implementation of the wage policy of the various public sector undertakings—you know the public sector is one of the major sectors which employed a large number of workers in the industry and every year more and more workers are added to the industry as compared to the private sector. I do not want to enter into the philosophy that has been propounded by my colleague, Dr. Ramji Singh toward the public sector and the attitude of the working-class towards that. I would like to stress that we do not believe that the public sector is a socialist sector. We know what the limitation is in an underdeveloped economy. I know that the public sector has its own role to play. I do not want to exaggerate it. After all that has happened, the workers had to declare a one-day token strike for June 28. On the eve of the strike, the concerned ministers as well as Government called a conference of the concerned Central Trade Unions; after the one day strike on 28th January 1978 in Bangalore and after the proposed one day all-India strike on 28th June 1978, the Government of India assured that the B.P.E. would not interfere and the management would be directed to negotiate with the concerned trade unions in respect of their demands. That was the assurance given in the presence of three responsible Ministers and the concerned trade unions.

Here the question is: that assurance is not only not being implemented but it is being violated contrary to the normal principles of justice. Once the assurance is given, it cannot be a wrong assurance—that was given before the responsible ministers and the Central Trade Unions. Without questioning the bonafide of the Government, the trade unions accepted that assurance. Now, the situation has come when the Central Trade Unions and the responsible workers' organisations may have to question the bonafides of the Government's assurance. That is the situation and how far industrial relations are feasible for the growth of the economy is the question keeping in view the sound industrial progress. That is

[Shri K. A. Rajan]

17 hrs.

my anxiety. The issues are being discussed at high levels and some sort of consensus or understanding is going to be reached between the Government and the trade unions on major issues. But, after that assurance was given, the old practice seems to be continuing in all these public sector undertakings contrary to the expectations of the workers and the trade unions, contrary to the expectations of the workers and the trade unions. What will be its effect on the overall industrial situation in this country. Once government makes a commitment they have to honour the commitment without seeing whether it is right or wrong. It is the duty of the government to see that it is honoured.

After that, unfortunately, a circular has been issued which has been highlighted today in the House. A photostat of that particular circular has appeared in various newspapers. That circular goes contrary to the assurance given. It goes fundamentally against the assurance given. On this question while direct negotiations are going on IDPL, Modern Bakeries, etc. the responsible top management said that they cannot go an inch further as a directive from the Bureau of Public Enterprises is standing in the way and its clearance has to be got. As a result thereof many disputes have come up and so many days of strike has taken place. So, Sir, either the Government should stick to its assurance or think twice before making such an assurance.

Sir, what is the performance of the public sector in this year? We are having a loss of 14 crores after taxes as compared to 1975, 1976 and 1977. I am not going into those details. There was another assurance given that some guidelines would be devolved in consultation with the trade unions. Sir, there were two issues of minimum wages and rate of neutralisation. The trade unions agreed to the suggestion of evolving guidelines but I understand that nothing has happened. They were to call a conference and discuss the whole problem with the trade unions but that also has not been done. So many issue are cropping up, for example, wage revision, D.A. neutralisation and all other connected issues. So, what I want to stress is that if the government backs out of an assurance given by them then this will lead to a very unfortunate situation. I do not want to add to my accusation but in this connection I would like to emphasise that Government should honour its assurance. As trade unions have already agreed to evolve a guideline, they should call a conference to discuss the whole problem with the trade unions. Instead of doing that, some sort of adhocism in industrial relations is being made which will never do good for you. Now, Sir, I don't want to argue all those things which cropped up during this discussion. Dr. Ramji Singh has brought to light so many problems. There are basic questions regarding industrial relations. There are basic questions regarding the attitude to the public sector. As some other friends have taken up the issues regarding disparity in wages between organised and unorganised sector, I do not want to go into all those things.

But I would like to inform those people who are part of the Government and part of the party as to what has been written in their manifesto. Have you seriously thought of implementing your manifesto. What is the Janata Party Manifesto's guideline on wages? You have promised in your manifesto that you will give a 'fair wage'. Now, what is a 'fair wage'? Did you think twice about the matter before you just brought in your manifesto? Will you be able to give that fair wage in the country under the present conditions? Are we getting a need-based

minimum wage at least according to the 1975 formula? Then why did you write in your manifesto that fair wages will be given to those workers? You do it to catch votes. And here you speak so much philosophy about the disparity, about high-wage islands, poverty and all those things. And, what have you written regarding industrial relations provision? You have said there that sound industrial relations will be evolved, bipartite negotiations will be conducted. What have you written in your manifesto regarding various other things? I do not want to say about all those things. My only question is this. Don't forget that you are a part of the manifesto, a part of a party which has propounded fair wages to the workers. You are bringing in Bhoothalingam Committee Report's recommendation as if that is a panacea for all economic evils in this country. We cannot accept this. I am sorry to say that this philosophy has been running here in this country, not only under your Government, but this philosophy had been there under the regime of Mrs. Indira Gandhi. She also tried this philosophy—wages chasing prices or prices chasing wages and so on. You see what is going on in the U.K. There are rolling strikes which are going on. They could not find out a solution in all these things.

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): Help us also.

SHRI K. A. RAJAN: We are helping. But you are not honouring your agreement. That is my accusation against the Government. While you come to an agreement or commitment, you should think twice whether you will be able to honour them, whether you will be able to agree to that particular proposition. But unfortunately that is not there. That is my accusation. You could have said to them on the 26th June: 'You are public sector wallahs; are you trade unions? No. You go on strike. We do not mind that; we will face that.' If you had said like that I could have appreciated that stand of the Government. But what did you say? You said: 'Come here for a discussion. We agree; you just agree on factory level. We will not put any hindrance. But we will have a discussion also on the various guidelines to be evolved on the national level.' I agree, Sir. There should be a national consensus on this wages question. I don't want the disparities to be running riot. There should not be any irrational wage system in this country. On that I do agree. My only accusation and my charge is this. You have really violated an agreement or a consensus on an honourable understanding reached with those responsible trade unions. Thereby you are creating difficulties for those in those particular industries, but you are also setting up a bad precedent of industrial relations for which we have got to pay the price.

With that appeal to the Government, I would say, I support this Resolution which is a historic resolution which has got a very vital bearing on the overall industrial and economic structure of the country. Government must come forward and clear their stand on this particular situation.

श्री उग्रसेन (बेवरिया) : माननीय चेयरमैन साहब, जो प्रस्ताव आपके सामने दीनेन भट्टाचार्य जी ने पेश किया है उसका मैं समर्थन करना चाहता हूं। उसके समर्थन के सम्बन्ध में सबसे पहली बात मैं यह कहना चाहता हूं और अपनी सरकार को राय देना चाहता हूं कि एक बार हम लोगों को डा. लोहिया जी ने कहा कि तुम लोग सारे इस बात को सोचो और बताओ कि जिस सोशलिस्ट पार्टी में तुम लोग हो वह किसकी पार्टी है, किस किस वर्ग के हितों को आगे बढ़ाती है ? किसी ने किसान बनाया, किसी ने मजदूर बताया और फिर किसी ने दोनों को बताया लेकिन तय नहीं हो पाया, यह पार्टी किस वर्ग की है। पहली बात तो मैं यह कहना चाहूंगा कि राजन जी की तकरीर को मैं ने बहुत ध्यान से सुना है, उनकी तकलीफ का कारण खास तौर से यह है कि जनता पार्टी सरकार की जो श्रम नीति है वह किसी

[श्री उशरेल]

ठोस सर्वहारा वर्ग के हित पर आधारित नहीं है। अगर हमें कलकत्ता जाना है तो वहां का टिकट कटायेंगे लेकिन अगर कलकत्ता जाने के लिए लखनऊ से दिल्ली का टिकट कटायेंगे तो लोग जान जायेंगे कि यह कलकत्ता नहीं जायेंगे, दिल्ली जायेंगे। यह मामला क्या है? एक बहुत साधारण-सा मामला है। मुझे तो बड़ी हंसी आ रही है, क्योंकि मैं तो मजदूरों में काम करता रहा हूं। जब 1946 में पहले-पहल मैं बम्बई पहुंचा, तो रहने-खाने की कोई व्यवस्था नहीं थी, तब मैं मजदूरों में काम करने लगा और तब से आज तक मजदूरों में काम करता आ रहा हूं, यूनियन में काम करता हूं। पहले हमारी मांग क्या थी? पहले हमारी मांग थी कि ये कल-कारखाने किस के हैं—मजदूरों के यह जमीन किस की है—किसानों की, जो उस की जुताई और बुआई करे —उस की। अभी हमारे भट्टाचार्य जी और राजन जी ने क्या मांग की है? उन की मांग यही है कि 26 जून, 1978 को इस सरकार के दो-तीन बड़े-बड़े मंत्रियों ने कहा था कि सरकारी क्षेत्र के कर्मचारियों की जो अखिल भारतीय हड़ताल 28 जून को हो रही है, उस को खत्म करो, हम एक कमेटी बना देते हैं और हम यह विश्वास दिलाते हैं कि वेज-स्ट्रक्चर के बारे में जो ट्रेड-यूनियन्ज पब्लिक एन्टरप्राइजेज में काम करते हैं, उन से जो बातचीत होगी और जो तय होगा, उस को सीधे लागू कर देंगे। अब यह प्रस्ताव केवल यही है कि आप ने जो वायदा किया था, उस को निभाया नहीं। वायदा किया है, निभाना पड़ेगा। इसलिये जीभ का आदर करना चाहिये—हमारी सरकार चूंकि एक महान क्रान्ति से निकल कर आई है, उस को अपने वायदे को निभाना चाहिये—पहली बात तो मैं सरकार से कहना चाहता हूं।

अब आगे सुनिये—बड़े मियां, बड़े मियां, छोटे मियां सुभान अल्लाह। यह ब्यूरो कौन है? मैं तो अंग्रेजी पढ़ा नहीं हूं;—न ब्यूरो को समझता हूं, न पब्लिक को समझता हूं और न एन्टरप्राइजेज को समझता हूं—जब मैं दिल्ली आया तब मैं ने इस का नाम सुना। आज जो इतने बड़े-बड़े संस्थान चलते हैं वे बोर्ड के द्वारा चलते हैं, जैसे आइ.सी.ए.आर. उस का बोर्ड है, तिब्बिया कालिज है—उस का भी बोर्ड है, सी.एस.आइ.आर. है, उस का भी बोर्ड है—ये सब बोर्ड के द्वारा चलते हैं, लेकिन जो पब्लिक अण्डरटेकिंग्ज हैं उन को जनरल मैनेजर्स नहीं चलाते हैं, बल्कि आप का ब्यूरो चलाता है, वह इन के कामों में इन्टरफीयरेंस करते हैं। मेरे मित्र पासवान साहब ने अभी पूछा था कि क्या आप के पास उस का लेखा-जोखा है? मुझे एक बात याद आ रही है—मेरे एक मित्र थे—वह लेबर एकाडायरी कमेटी के चेयरमैन थे। बम्बई में मैं और वह साथ-साथ काम करते थे····

पैट्रोलियम, रसायन और उर्वरक मंत्री (श्री हेमवती नन्दन बहुगुणा) : निमकर साहब।

श्री उशरेल : जी हां, बहुगुणा साहब भी हमारे साथ काम करते थे।

श्री हेमवती नन्दन बहुगुणा : मैं तो आप का कालीअर बहुत दिनों से हूं।

श्री उशरेल : उन्होंने लेबर एकाडायरी कमेटी की रिपोर्ट 1947 में आया की थी। उस में उन्होंने, जहां तक मुझे याद है, 350 रुपये लिविंग-वेज रखी थी। चीनी में उन की कुछ रिकमेण्डेशन्ज लागू की गई, लेकिन जो असली मुद्दा था उस को छोड़ दिया गया। तो मेरे, कहने का मतलब है कि लेबर कमीशन की रिपोर्ट लेबर कमेटी की रिपोर्ट, राजेन्द्र बाबू कमेटी की रिपोर्ट, सब कमेटियों की रिपोर्टें तो लिख दी जाती हैं, लेकिन जो बड़े-बड़े साहब लोग होते हैं, वे उन रिपोर्टों को पढ़ने की जरूरत नहीं समझते। कहा गया है कि आप लोग मांग कर रहे हैं, चलो एक और कमेटी बना दी जाय। मैं तो यह चाहता हूं—सरकार की तरफ से मंत्री जी साफ़ साफ़ कहें कि हम इस इन्टरफीअरेंस को खत्म करेंगे और भी वायदा किया है—सब सैन्ट्रल ट्रेड यूनियन नेताओं के साथ और पब्लिक अण्डरटेकिंग्ज के साथ सीधे-सीधे बात करेंगे और उन वायदों को पूरा करेंगे। यदि ऐसा नहीं होगा—तो फिर हम अपनी मांगों को लड़ कर लेंगे।

चेयरमैन साहब, हिन्दुस्तान का मजदूर आज तड़प रहा है। मैं अभी हाल में बम्बई गया था। एक जगह मुझे खाना खाना था, लोगों ने मेरा घेराव कर दिया। बम्बई में 30 लाख लोगों में से 18 लाख हमारे पूर्वी उत्तर प्रदेश के भाई हैं। उन्होंने कहा कि हम को 9 रुपये का पास लेना पड़ता था, अब हमारे समाजवादी नेता दण्डवते जी ने उस को 21 रुपये का कर दिया है। मैं ने कहा कि आप उन का घेराव कीजिये, हमारा घेराव क्यों करते हैं? उन्होंने कहा—आप उन के साथी हैं, आप मजदूर नेता हैं, आप का भी घेराव करेंगे, क्योंकि आप मजदूरों में काम करते हैं। आप को मालूम है—आउण्ड इन्जीनियरिंग एसोसियेशन का मामला था, वह हाई कोर्ट में गया। उनसे कहा गया कि हम तुम्हारी बात मना लेंगे, वायदा कर दिया गया, लेकिन उस के बाद कुछ करने की जरूरत नहीं है। हर चीज को टाल का जो लेबर मिनिस्ट्री का तरीका है नौकरशाही का तरीका है यही मुसीबत का कारण बनता है। इसीलिए मुसीबत से आपको छुटकारा पाना चाहिये। अगर आप चाहते हैं कि पब्लिक अंडरटेकिंग्ज में उत्पादन ठीक हो, मजदूर सन्तुष्ट रहें हड़तालें न हों तो जो वादा आपने किया है उसको आपको निभाना होगा। जहां तक भूतलिंगम कमेटी की रिपोर्ट का सम्बन्ध है, जैसा नाम वैसा गुण। लोगों ने मुझे कहा कि आपने इस रिपोर्ट को पढ़ा है तो मैं ने कहा कि मैं अपनी शान के खिलाफ इसे समझता हूं। उसकी रिपोर्ट को पढ़ना भी मेरी शान के खिलाफ है। मालिकों और मजदूरों में आपस में समझौता नहीं होगा तो मैदान में लड़ाई होगी। मजदूर नेता भी आपस की लड़ाई को छोड़कर मैदान में उतर आए। छोटी छोटी लड़ाइयां चालू वे करें और उसके बाद एक बड़ी लड़ाई पर उतर जाएं।

मल्लाह जरा मझधार में चल एक बार ही चुकता हो जाए
यों साहिल साहिल चलने का अंजाम न जाने क्या होगा।

आमने सामने लड़ाई की जाए तो ठीक होगा। जो एन जी सी भी पब्लिक सैक्टर अडरटेकिंग है। उस में भी साठ हजार लोग लड़ाई लड़ रहे हैं। एक ही भाई में लड़ रहे हैं इजीयिरिंग है यह भी पब्लिक सैक्टर है और वहां भी लड़ रहे हैं—

पैट्रोलियम, रसायन और उर्वरक मंत्री (श्री हेमवती नन्दन बहुगुणा) : जो एन जी सी में बड़े आनन्द के साथ मामलों को हम ने निपटा लिया है। माननीय सदस्य इस तरह की बात कह कर उनके दिल को अनायास ही ठेस न पहुंचाए। उनका दिल शुद्ध है।

श्री उपसेन : अपनी काबलियत की वजह से आपने उनके मामलों को निपटा दिया है। मंत्रिमंडल का संयुक्त उत्तरदायित्व है। इन मामलों में भी आप अपनी काबलियत का परिचय दें और बाकी जो दूसरे मामले हैं उनको भी निपटा दें। आप मजदूर नेता रहे हैं और हैं। मजदूर नेता आप पहले हैं।

इन शब्दों के साथ मैं इस प्रस्ताव का समर्थन करता हूं और अन्त में इतना ही कहना चाहता हूं कि हिन्दुस्तान के मजदूर वर्ग में बहुत बड़ा असन्तोष व्याप्त है। अगर आप इस असन्तोष को दूर नहीं करते हैं और चार पांच साल तक मामलों को इसी तरह से लटकाए रखते हैं तो एक जबर्दस्त तूफान खड़ा हो जाएगा। युनियन नेता जो उसकी खिलाफत करेंगे उनको भी हटा कर अलग कर दिया जाएगा और नया नेतृत्व पैदा होगा, इसको कोई रोक नहीं सकता है।

इन शब्दों के साथ मैं इस प्रस्ताव का समर्थन करता हूं।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): The Resolution has been moved by Mr. Dinen Bhattacharya on behalf of Mr. Robin Sen. Some of the Members have participated in the discussions. I have heard their very learned speeches, and I thank them very much for the nice suggestions that they have made to the Government, for the latter to keep in mind for the future.

As a matter of fact, Mr. Dinen Bhattacharya very emphatically asserted that the right of negotiations without any interference, or the right of collective bargaining, should be recognized by Government. This Government recognizes this right of collective bargaining. In this connection, much has been said with regard to interference by the Bureau of Public Enterprises. Most humbly I would like to submit that if there is going to be a strike in a particular undertaking, then to organize the labour and to have a strike on an organized basis, there are the all-India unions which guide and regulate the activities of the different trade unions in different sectors, in order to have a better bargaining capacity. Similarly, on behalf of the employer, there is the BPE. They all belong to the public; i.e. the Government and that is why they are accountable to Parliament. In the present system of governance of the country, we have got the BPE which coordinates the activities; and on behalf of the Government it directs as to how to ensure a better functioning of these public sector undertakings. Of course, so far as the settlements and negotiations are concerned, they have to be with the factories themselves. That right is recognized; but for having some coordination and for having an all-India perspective with regard to certain policies, BPE comes into the picture. Now this particular discussion has taken place and my learned friends know much more about it; they know that the trade union representatives, government representatives, employers' representatives have come to an understanding; meetings have been held; ministers have participated; trade union representatives have participated; invitations had been issued and the meeting is going to be held on 5-3-1979. .. (*Interruptions*) You may claim credit for this: I do not deny your right. But I do not want to deal elaborately with all the points, taking time to deal with the points in the chronological manner. I should like to say that this discussion is more of an academic nature because things are being settled.

A meeting was held on 1-9-1978 with the Central Trade union leaders which was attended by the then Finance Minister, Labour Minister, Industry Minister and Minister for Petroleum Chemicals and Fertilizers. A notice has also been issued for a meeting of the Consultating Mechanism for the purpose of laying down guidelines

Shri Satish Agarwal

for wage revisions in public sector undertakings to be held on 5-3-1979. The following trade union organisations have been requested to attend: INTUC, CITU, Hind Mazdoor Panchayat, Hind Mazdoor Sabha, Bharat Mazdoor Sabha and TITUC. All the organisations except AITUC had already intimated the names of their representatives who will participate in the meetings of the consultative mechanism. Although TITUC has not yet done so, the notice for the meeting has also been sent to the general secretary, AITUC, requesting him to attend the meeting.... (*Interruptions*) I do not want to take much time to elaborate what meetings were held after 28 June. The process has been set in motion.

SHRI DINEN BHATTACHARYYA: Kindly tell us why there has been so much delay. You decided long time back that you will take some steps. But now you are coming forward with a proposal for a meeting, when you received this motion.

SHRI SATISH AGARWAL: No, it is not on account of that. Process had already been initiated; I had already explained it; Ministers, trade union representatives and others attended the discussions and decision has been taken to hold the next meeting on 5 March 1979. I do not want to say more because then you will say that there is interference; they have got the right to settle it by negotiation; let them sit around a table and sort out their differences; we do not want to interfere; I have got no authority or right or capacity in these matters; advocates in courts should not seek to sabotage a settlement if it is going to be outside courts; they are good advocates. I am told that two months were taken. (November 1978 to January 1979) to get nominations from five of the six representative bodies of workers and now this meeting is going to be held.

SHRI DINEN BHATTACHARYYA: The workers' side sent in their names; government did not agree on the persons to be represented.

SHRI SATISH AGARWAL: Now everything has been agreed to and there is not that problem; it is of academic interest. Whatever you wanted to say you have said and we will benefit by what has been said by you, and the spirited speech of Mr. Rajan, the amendment moved by Dr. Ramji Singh that it should be done by 31-3-1979—it has been fixed for the 5th now—and what has been said by Shri Ugrasen. I agree that the issue is of great concern to the hon. Members, namely, amelioration of the conditions of workers. But we have to view the things in an all-India perspective. I agree with Mr. Rajan that we should have some national wage policy in this regard. Otherwise, particularly in the unorganised sector, the labour had been very much neglected all these years and we have to pay some attention to that also. Government has to take an all-India view in a wider national perspective to see that these anomalies and distortions existing in our national economy come to an end as quickly as possible. I am sure the spirit behind this resolution is being carried through by the Government. The mover, Mr. Dinen Bhattacharyya knows much more on the subject and he is an authority on the subject. I do not claim to be a trade union leader. But I have always fought for the workers throughout my political life and I can assure him that we will do our best to sort out the issues as quickly as possible and see that their genuine demands are considered as early as possible. I am thankful to the hon. members for participating in this debate. Ultimately, I request Mr. Bhattacharyya to withdraw his resolution.

SHRI DINEN BHATTACHARYYA: Sir, first of all I want to congratulate the members who participated in the discussion and also the Minister who tried to answer the question that were

put by myself and other members. But I must say that you have very cleverly evaded the main issue, namely, whether you will recognise the right of collective bargaining or not. You have given some assurances and made some promises. Kindly judge them dispassionately from your point of view. Our Petroleum Minister also is here. He also deals with some of the unions in his ministry. This talk was first started in December, 1977. The strike took place in Bangalore and Hyderabad. The trade unions decided to have a broader convention in March. That was postponed. In May last there was a big convention. I participated in it. Even the BMS people came in thousands and raised the slogan of not only wages but also bonus, etc. But I do not know how the Government are moving. If they are sincere, I have got no objection to withdraw the resolution. I have got information that when this resolution reached the Lok Sabha Secretariat and it came to the notice of the Labour Ministry and other Ministers, only then this meeting of 5th March was arranged. I have got every doubt whether after this meeting anything substantial will come out of it or it will be a mere show where some leaders from the central trade unions and ministers and officers will gather, have some good talks and end the matter.

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): There will be tea and coffee also!

SHRI DINEN BHATTACHARYA: Along with coffee, I want something for the workers also.

SHRI H. N. BAHUGUNA: Sure!

SHRI DINEN BHATTACHARYA: I want to know whether you can assure the House that this meeting will not end in vain and something will come out because the workers are expecting seriously that something will come out of this meeting.

Please do not believe in this way. You are giving assurance but you are not fulfilling them to your words. You have to abandon this sort of a thing. Otherwise, your credibility will be eroded. This type of lackadaisical way of behaving with the workers and the trade unions cannot be tolerated by the workers any more. So, my humble submission is that you kindly sincerely try to see that at least the wage question is settled and the right to bargain is not in any way jeopardised or any obstruction is created by your agency. You said that the Central trade unions have been formed to organise workers of different factories in different regions. There also, you require the Bureau of Public Enterprises to work and to coordinate the actions and activities of the public sector undertakings. I do not agree wit hyour theory. The Bureau of Public Enterprises is not at all necessary to finalise or to come to a fruitful negotiation with the workers.

The Minister of Petroleum and Chemicals, Mr. Bahuguna, is competent enough to settle the matters with the IDPL workers. He has enough capacity. He understands the problems of the workers. The workers are also there. If both the parties sit together, the matters can be settled.

This is my suggestion. We are not asking you to do something which is not possible or which cannot be expected from a Government which, when coming to power, gave so many assurances to the people that they will do this and that, specially doing good to the weaker sections of the people.

A question has been raised that there is no national wage policy. That is quiet right. But in 1956, the then Government decided that the workers should be given a need-based wage. In Nainital, a tripartite meeting was held in which all the Central

[Shri Dinen Bhattacharya]

trade unions, the Government agencies and the employers' organisations participated and the norms were decided. A worker has to purchase daily necessities of life for his family. The term "family" was also defined there. The public sector workers are not at present asking for a minimum need-based wage on that basis. They are asking for a little increase in their emoluments. That is the thing that you should consider and you may kindly pass over your reaction to other Ministers who are not here but who are very much concerned with this issue.

With these words, as suggested by the hon. Minister, and, as I am expecting that from the meeting of the 5th March, something will come out, I am withdrawing the resolution.

MR. CHAIRMAN: In the light of the fact that the Resolution is being withdrawn, are you still pressing your amendment, Dr. Ramji Singh?

DR. RAMJI SINGH: No, Sir; I am not pressing; I want to withdraw.

The Amendment No. 1 was, by leave, withdrawn.

MR. CHAIRMAN: Mr. Dinen Bhattacharya, are you withdrawing your Resolution?

SHRI DINEN BHATTACHARYA: Yes, Sir.

The Resolution was, by leave, withdrawn.

17.36 hrs.

RESOLUTION RE: BAN ON COW SLAUGHTER

MR. CHAIRMAN: Dr. Ramji Singh.

डा० रामजी सिंह (भागलपुर) : सभापति महोदय, मैं प्रस्ताव करता हूं कि यह सभा सरकार को निदेश देती है कि . . . .

SHRI G. M. BANATWALLA (Ponnani): Sir, I rise on a point of order. My submission is that this motion is inadmissible. The motion refers to a total ban on the slaughter of cows. It wants this Government, namely, the Central Government, to ensure a total ban on the slaughter of cows of all ages and calves. At the same time the motion refers to article 48 of the Constitution. In other words, the Mover desires that the total ban on the slaughter of cows of all ages and calves is to be secured in consonance with the Directive Principles laid down in article 48 of the Constitution. Article 48 of the Constitution speaks about 'Organisation of agriculture and animal husbandry'. In order that my point may be clear, I would read out this article 48 and then proceed with my submission. Article 48 reads as follows:—

> "The State shall endeavour to organise agriculture and animal husbandry on modern and scientific lines and shall, in particular, take steps for preserving and improving the breeds, and prohibiting the slaughter of cows of all ages and other milch and draught cattle."

You will, therefore, observe that article 48 refers to, and has this heading also, 'Organisation of agriculture and animal husbandry'. Now, we have to see whether this subject-matter comes in the Central List. I would, therefore, draw your attention to the Seventh Schedule to the Constitution. There are three Lists, as we know: List I, List II and List III. List I lists the Central subjects, List II. . .

MR. CHAIRMAN: Mr. Banatwalla, please hear me. What I see is that, actually, it has been admitted by the Speaker. I cannot give a ruling on this. . .

SHRI G. M. BANATWALLA: You may reserve it. You may do anything. That is none of my concern. That is your headache. .

MR. CHAIRMAN: Will you please hear me? I am not obstructing you.